

CENTRAL ADMINISTRATIVE TRIBUNAL**CHENNAI BENCH****CP NO. 310/00 079/2018 in OA 310/01800/2017****Dated Thursday ,the 18th day of July, 2019****PRESENT**

**Hon'ble Mr.P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

Ms.L.Kuppa Bai,
No.12/16, Srinivasa Mudali Street,
Perambur, Chennai 600 011.

....Applicant

By Advocate M/s K.Nithyashree

Vs

1. Mr.Sanjay Mitra,
Secretary to Government,
Representing Union of India,
Ministry of Defence,
New Delhi 110 001.

2. Shri.Ashok Kumar Singh, IDES,
The Additional Director General of Movements,
Director General of Operational Logistics & SM,
General Staff Branch, Integrated HQ of MoD (Army),
New Delhi 110 011.

3.A.Khullar, Brigadier,
The Commandant, Military Hospital,
Defence Colony Road, Chennai 600 032.

4.Captain J.Suresh,
The Embarkation Commandant,
Embarkation HQ, Chennai 600 009.Respondents

By Advocate Mr.K.Rajendran

ORAL ORDER**(Pronounced by Hon'ble Mr.P.Madhavan, Member(J))**

When the matter is taken up for hearing, the learned counsel for the CP respondents files the reply statement and submits that the order of this Tribunal has been complied with which is taken on record.

2. Learned counsel for the CP applicant also submits that the order of this Tribunal has been complied with and he is satisfied with the order.
3. In view of the above, CP No.79/2018 is closed. Notice of contempt is discharged.

(T.Jacob)
Member(A)
SV

18.07.2019

(P.Madhavan)
Member(J)